

WAGES OF TECHNICIAN TRAINEES IN CIVIL AVIATION DEPARTMENT

*50. SHRI N. G. GORAY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) what is the salary and allowances that is being paid to the technician trainees by the Civil Aviation Department at present; and

(b) whether it is a fact that a number of trainees are highly qualified and their monthly wages are far below the wages of even the lowest paid employees of that department ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) There is no category in the Civil Aviation Department known as technician trainee. However, persons selected for appointment as Assistant Aerodrome Officer (scale of pay Rs. 350-900) & Aerodrome Operator, Grade I (scale of pay Rs. 150-300) are paid stipends at the rate of Rs. 150 and Rs. 80 per month respectively during their training period, unless they are already permanent Central Government employees, in which case they continue to draw their own pay during the training period.

(b) Certain minimum qualifications have been laid down for the post of Assistant Aerodrome Officer and Aerodrome Operator, Grade I. They are paid stipends during their training period and not wages.

SHARES PURCHASED BY RATTAN LAL DALMIA (P) LTD.

*51. SHRI BHUPESH GUPTA :
SHRI BAI ACHANDRA
MENON :
SHRI KALYAN ROY :
SHRI M. V. BHADRAM :

Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether Government are aware that Rattan Lal Dalmia (Private) Ltd. purchased HISCO Shares of the order of Rs. 41 lakhs in 1967 and Rs. 30 lakhs in 1968;

(b) whether it is a fact that this Company has a paid-up capital of Rs. 4 lakhs only; and

(c) whether Government are aware that the financial accommodation to the above-mentioned firm was provided by the National Company ?

THE MINISTER OF COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY) : (a) According to the Inspection Report under section 209(4) of the Companies Act 1956, it appears that the company purchased HISCO shares of the value of about Rs. 40.18 lakhs during 1967 and about Rs. 29.77 lakhs from January to June 1968.

(b) Yes, Sir, as stated in the Inspection Report.

(c) According to the Inspection Report, it appears that some financial accommodation was provided by the National Co. Ltd. to Rattan Lal Dalmia Private Ltd. This has some bearing on the investigation carried on by the C.B.I. with regard to F.I.R. lodged by the Department of Company Affairs. Messrs National Co. Ltd. and Shri Ramnath Goenka have filed a petition in the Calcutta High Court under Article 226 of the Constitution of India and the proceedings with respect to the investigation have been stayed.

STRIKES IN INDIAN AIRLINES

*52. SHRI PRANAB KUMAR MUKHERJEE : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) what is the number of strikes that have taken place in the Indian Airlines, during the period 1st January, 1970 to 31st October, 1970;

(b) what were the reasons for such strikes;

(c) the percentage of employees who were involved in it; and

(d) the measures that Government have adopted to prevent the recurrence of such strikes in future ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) to (d). I lay a statement on the Table of the House.